pay to the academic staff (Medical) of the Vallabhbhai Patel Chest Institute. It was also decided that the revised scales of pay prescribed for corresponding posts in the National Institute of Health and Family Welfare may be adopted in the case of academic (non-medical) staff. However. the academic staff of the Institute has been representing that the University Grants Commission scales of pay may be introduced in their case also. This was considered by a group consisting of representatives of the Director General of Health Services, Vallabhbhai Patel Chest Institute, University of Delhi and the University Grants Commission. This group recommended that before the University Grants Commission scales of pay could be introduced, it would be desirable if the University of Delhi could consider designating the posts of Assistant Directors, Senior Research Officers and Research Officer<sub>s</sub> Institute as Professors, Readers Lecturers according to its rules. The decision of the Delhi University in respect of some of the posts has been received recently and their decision in respect of the remaining posts is awaited.

## Unrecognised Schools in Delhi

- 614. SHRI SHYAMLAL GUPTA: Will the Minister of EDUCA-TION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) what is the number of unrecognised primary, middle and higher secondary schools in Delhi which have applied for recognition and what action Government have taken in this regard;
- (b) whether it is a fact that the students of these schools seeking admission elsewhere do not get admission in recognised schools; and
- (c) if so, what steps Government have taken or propose to take to have only recognised schools in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE

(SHRIMATI RENUKA DEVI BARA-KATAKI): (a) According to information furnished by the Delhi Administration, 27 unrecognised schools had applied for recognition. Out of these, one school has been granted recognition, the requests of 7 institutions have been rejected as these did not fulfil the requisite conditions prescribed under the Delhi School Education Act, 1973, and 19 applications are under consideration.

(b) and (c) A student studying in an unrecognised school can be admitted in a recognised school on the basis of admission tests upto closs VIII only. However, a proposal to amend the Delhi Education Act, 1973 with a view to investing the Delhi Administration with powers to regulate the functioning of unrecognised schools in the Union Territory, is under consideration.

- (क) 10 + 2 शिक्षा प्रणाली शुरू करने में विभिन्न राज्यों ग्रीर संघ राज्य क्षेत्रों को क्या कठिनाइयां ग्रनुभव हो रही हैं; ग्रीर
- (ख) उन राज्यों के नाम क्या हैं जहां इस शिक्षा प्रणाली को अभी तक शुरू नहीं किया जा सका है और इन राज्यों में इसके कब तक शुरू किये जाने की सम्भावना है।

†[States facing difficulties in introduction of 10+2 educational pattern

615. SHRI GURUDEV GUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply to

<sup>†[ ]</sup> English translation.